

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 260/(MAH)/2017

CORAM:

Present:

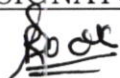
SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017

NAME OF THE PARTIES: SES Energy Services India Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 441 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	RESHMA DAIK	IB - JSA	

ORDER

CP 260/441/NCLT/MB/MAH/2017

1. Petition filed for compounding the offence. Petitioner is seeking time.
2. A query has been raised that whether the matter is not to be referred to the Special Court? Reply to be placed on or before the next date of hearing.
3. Adjourned to **19.01.2018**.

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)

Date : 15.12.2017

ug

Sd/-

M.K. SHRAWAT
Member (Judicial)